Central Administrative Tribunal Principal Bench: New Delhi

CP-239/98 In OA- 2931/97

New Delhi this the 15th day of November 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J) Hon'ble Mrs. Shanta Shastry, Member (A)

Ajeet Singh S/o Shri Pyare Singh R/o R.K. Puram, Sector-7 Quarter No. 696, Delhi-24.

..Petitioner

(By Advocate: Shri M.K. Gaur proxy for Shri U. Srivastava)

Versus

- T.N. Mishra Director, Central Bureau of Investigation C G O Complex, Lodhi Road, New Delhi.
- 2. Shri Nand Kishore
 Superintendent of Police
 Central Bureau of Investigation, SIC-II
 New Delhi.

..Respondents (By Advocate: Shri K.C.D. Gangwani)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for the petitioner and the respondents.

Tribunal in the OA by its order dated 24.3.98 was that the respondents should consider the petitioner in preference to juniors and outsiders whenever the respondents engage casual labourers subject to the availability of work. It is the complaint of the petitioner that the respondents had disobeyed this order. A specific complaint is made in the rejoinder that one Ravi Kumar was appointed as casual employee



for the period from 14.5.98 to 39.8.98. the order has been violated by the respondents. On the last occasion considering this aspect of allegation of the petitioner, the applicant directed to file a neat and legible copy of was the alleged appointment of Ravi Kumar as photo copy filed by him was not legible as to the date other relevant material of appointment and Learned counsel for petitioner has not details. i- so far. kearned ceunse? complied with this direction, requests further time for filing the copy. the other hand learned counsel for petitioner requests time for filing MA for production Since It Identity card of Ravi Kumar. stoutly opposed by the learned counsel respondents that no persons have been engaged by subsequent by the order. Unless petitioner establishes that a specific instance of violation has been made, It cannot be said that the respondents had committed any contempt of the order of the Tribunal.

3. In the circumstances, C.P. fails and is accordingly dismissed.

(Mrs. Shanta Shastry) Member (A) (V. Rajagopala Reddy) Vice-Chairman (J)

cc.